## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.211/MP/2011

Subject : Petition against the arbitrary action of WRLDC by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.
Date of hearing : 29.9.2016

Coram : Shri Gireesh B. Pradhan, Chairman Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

- Petitioner : Steel Authority of India Limited (SAIL)
- Respondent : Western Regional Load Despatch Centre (WRLDC)
- Parties present : Shri M.G. Ramachandran, Advocte, SAIL Ms. Anushree Bardhan, Advocate, SAIL

## Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has filed the written submission on 10.6.2016. Learned counsel for the petitioner further submitted that the matter has already argued and the Commission may take a view in the petition based on the written submission.

2. It was informed by the staff that WRLDC has sought an adjournment of the hearing of the petition.

3. The Commission directed the respondent, WRLDC to file its written submission, if any by 14.10.2016 with an advance to the petitioner failing which the matter would be decided on the basis of the information already available on record. There will be no further hearing of the petition.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

SD/-(T. Rout) Chief (Law)